

ITEM NO.1501  
(For judgment)

COURT NO.7

SECTION X

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Civil Appeal No(s).4983/2009

THE STATE OF UTTARAKHAND & ANR.

Appellant(s)

VERSUS

RAVI KUMAR (D) THR. LRS & ORS.

Respondent(s)

([HEARD BY: HON. SURYA KANT AND HON. J.K. MAHESHWARI, JJ.]  
IA No.2/2014 - PERMISSION TO FILE ANNEXURES)

WITH

C.A. No. 4988/2009 (X)

C.A. No. 4984/2009 (X)

C.A. No. 4985/2009 (X)

CONMT.PET.(C) Nos.165-168/2007 In C.A. No. 4983/2009 (X)

(FOR EXEMPTION FROM FILING O.T. ON IA 1/2007

IA No. 1/2007 - EXEMPTION FROM FILING O.T.)

C.A. Nos.4989-4992/2009 (X)

(FOR [PERMISSION TO FILE ANNEXURES] ON IA /2008)

Date : 18-05-2023 These matters were called on for judgment today.

For Appellant(s) Mr. A. Venayagam Balan, AOR

Mr. Krishnam Mishra, Adv.  
Mr. Rajeev Kumar Dubey, Adv.  
Mr. Ashiwan Mishra, Adv.  
Mr. Kamendra Mishra, AOR

Mr. Atul Sharma, AOR

For Respondent(s) Mr. Rakesh K. Sharma, AOR

Mr. Satyajit A Desai, Adv.  
Mr. Siddharth Gautam, Adv.  
Mr. Abhinav K. Mutyalwar, Adv.  
Mr. Gajanan N Tirthkar, Adv.  
Mr. Vijay Raj Singh Chouhan, Adv.  
Mr. Yougant Dhillon, Adv.  
Ms. Anagha S. Desai, AOR  
Ms. Aishwarya Shinde, Adv.

Mr. A. Venayagam Balan, AOR  
Mr. P. N. Gupta, AOR  
For M/S. Ap & J Chambers, AOR

Hon'ble Mr.Justice Surya Kant pronounced the judgment of the Bench comprising His Lordship and Hon'ble Mr.Justice J.K. Maheshwari.

The appeals are allowed in part in terms of the signed reportable judgment. Pending applications, if any, are also disposed of in above terms.

CONTEMPT PETITION (CIVIL) No 165-168 OF 2007 IN CIVIL APPEAL No 4983 OF 2009

1. Respondents have initiated these contempt proceedings for violation of order dated 23.02.2007 passed by this Court directing parties to maintain the status quo. The Respondents contend that the Appellants have been interfering with their peaceful possession, especially in concern with the commercial activities conducted on the Suit Land. However, since we are disposing off the appeals finally, there is no need to deal with these contempt petitions.

(SATISH KUMAR YADAV)  
DEPUTY REGISTRAR

(PREETHI T.C.)  
COURT MASTER (NSH)

(Signed reportable judgment is placed on the file)